

OPMENT (SHRIMATI MOHSINA KIDWAI): (a) to (c). The development of Dharavi Slums in Bombay is the responsibility of the Government of Maharashtra. The Government of India is assisting the State Government in this project out of the grant of Rs. 100 crores announced by the Prime Minister in 1985 for dealing with the acute problems of housing and slums in the city. A total amount of Rs. 30 crores has been released to the State so far. Under Dharavi Redevelopment Scheme, 38 slum pockets have been identified for redevelopment. These also include the pockets which are to be relocated. 12 community development works have been completed out of a total of 38. Work on community development work in 26 pockets has commenced. Engineering surveys for 10 on-site works have been commenced. 250 households out of a total of 1100 have been relocated. As regards off-site infrastructure the work of deepening and clearing of Mithi River has been completed.

#### **Shortage of rice and kerosene in Kerala**

\*377 SHRI VAKKOM PURUSHOTHAMAN: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether the attention of Union Government has been drawn to the reports regarding shortage of rice and kerosene oil being experienced in Kerala for distribution through the PDS;

(b) if so, the details thereof and the reasons for the same; and

(c) the steps being taken to overcome the shortage?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI SUKH RAM): (a) to (c). Requests for additional allotment have been received from the Government of Kerala which were considered keeping in view the

overall availability of stocks in the Central Pool, relative needs of various States/Uts, and other relevant factors.

[*Translation*]

#### **Regularisation of Unauthorised Colonies**

\*378. DR. CHANDRA SHEKHAR TRIPATHI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government are aware that in Delhi springing up of new unauthorised colonies is a constant feature;

(b) the details of such colonies which sprang up in the last five years;

(c) the circumstances giving birth to such colonies and the efforts made by the authorities concerned not to allow such colonies; and

(d) the criteria followed to regularise such unauthorised colonies?

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI MOHSINA KIDWAI): (a) to (d). Yes, Sir. Out of 607 unauthorised colonies surveyed in 1977, 541 have since been regularised as these fulfilled the criteria prescribed by the Government as per details given in the statement below. The unauthorised colonies are cropping up mainly due to large scale migration from other parts of the country. Continuous efforts are being made to develop land and promote housing in order to absorb the growing population. Simultaneously, illegal structures are demolished from time to time. Lately, illegal occupation of public land has been made a cognizable offence. National Capital Region Plan aims at developing satellite town and counter-magnet towns to release pressure of population on Delhi.